

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 647/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for nine assets under “Northern Region System Strengthening Scheme-XV” in Northern Region.
- Date of Hearing** : 20.4.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri D. K. Biswal, PGCIL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Northern Region System Strengthening Scheme-XV” in Northern Region:  
  
Asset-I: 400 kV D/C Manesar-Neemrana Line along with associated bays;  
Asset-II: 500 MVA, 400/220 kV ICT-1 at Neemrana;  
Asset-III: 315 MVA, 400/220 kV ICT-2 at Neemrana;



Asset-IV: 400 kV D/C Bhiwadi-Neemrana Transmission Line along with associated bays;

Asset-V: 80 MVAR Bus Reactor at Neemrana Sub-station;

Asset-VI: LILO of 400 kV S/C Bhiwadi-Bassi TL at Kotputli Sub-station;

Asset-VII: 315 MVA 400/220 kV ICT-I&II with 02 nos. 220 kV line bays at Kotputli Sub-station;

Asset-VIII: 04 Nos 220 kV line bays at Kotputli; and

Asset-IX: 80 MVAR Bus reactor at Kotputli Sub-station.

b. Assets-I, II, III, IV, V, VI, VII, VIII and IX were put into commercial operation on 1.6.2012, 1.4.2012, 1.1.2012, 1.1.2012, 1.4.2012, 1.4.2014, 1.4.2014, 10.9.2014 and 10.9.2014 respectively. The transmission tariff for 2014-19 tariff period for the instant assets was approved by the Commission vide order dated 21.3.2016 in Petition No. 294/TT/2015 for Assets-I, II and III, vide order dated 25.2.2016 in Petition No. 63/TT/2015 for Assets-IV and V, vide order dated 29.4.2016 in Petition No. 100/TT/2014 for Assets-VI, VII and VIII and vide order dated 30.3.2016 in Petition No. 477/TT/2014 for Asset-IX.

c. The excess initial spares disallowed earlier in 2014-19 tariff period have been added back to the opening cost of the asset. Since the project is completed, the cost of initial spares is calculated on overall project basis.

d. Year-wise actual ACE and party-wise liability flow for 2014-19 tariff period has been submitted in the petition against all the assets. ACE is within the cut-off date.

e. For 2019-24 tariff period, total completion cost is within the approved apportioned cost as per the RCE. Therefore, there is no cost-overrun.

f. COD in respect of Asset-VIII i.e. 04 nos. 220 kV line bays at Kotputli was approved under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. Out of these 4 nos. of bays, 2 nos. of bays achieved COD on 13.1.2018. Therefore, proportionately the transmission charges have now been covered under POC since 13.1.2018 and 2 nos. of bays have yet not come up and the same are being billed bilaterally to Rajasthan as per the Commission's directions.

g. Additional information regarding ACE, Form-5, Investment approval copy has been submitted vide affidavit dated 13.4.2021.

h. No reply has been received from any of the Respondents.

3. In response to a query of the Commission, the representative of the Petitioner reiterated that 4 bays, covered in Asset VIII, were billed to Rajasthan till 2018, but now transmission charges for 2 bays which have achieved COD are included in the POC and transmission charges for 2 bays are still being billed bilateral to Rajasthan.



4. Learned counsel for BRPL prayed for grant of time to file written reply to the instant petition and orally raised the issues such as RCE, accrual IDC, tax on transmission business, Indian Accounting Standard, deferred tax liabilities and requested to specify guidelines for annual truing-up.

5. The Commission allowed the request of learned counsel for BRPL to file its reply by 26.4.2021 and the Petitioner to file rejoinder, if any, by 3.5.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

